

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH**  
(Office of the Registrar General at Srinagar)

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**Subject: Appointment of Driver-II in the High Court of Jammu and Kashmir pursuant to the notification No.01/2020 dated 18.09.2020.**

**ORDER**

**No: 565 of 2021/RG**

**Dated: -26.07.2021**

Consequent upon the finalization of the selection process and the approval accorded by Hon'ble the Chief Justice to the recommendations of the Hon'ble Committee for Appointment and Promotion of Officials/Officers of the High Court Staff, following selected candidates (category wise and in order of merit) are hereby temporarily appointed as Driver-II in the Pay Level- 2 (Rs. 19900-63200) in the High Court of Jammu & Kashmir and Ladakh:


S.No.	Name, Parentage and Residency S/Sh.	Category.
1.	Tariq Ahmad Sheikh S/o Ghulam Rasool Sheikh R /o Bemina Housing Colony, Srinagar.	OM
2.	Vikram Singh S/o Nanak Singh R/o Pakhian Sukka, Kangrail, Bhalwal, Jammu.	OM
3.	Jia Lal S/o Chur Singh R/o Village Kumate, Near Shiv Mandir, Ramban.	OM
4.	Zaffar Hussain Dar S/o Gh. Mohd. Dar R/o Eidgah, Masjid Noor-ul-Huda, Srinagar.	OM
5.	Karan Singh S/o Charan Dass R/o Pogal- Paristan, Ramban	RBA
6.	Nassir Ahmad Gojjar Tandoli S/o Ab. Hamid Gojar Tandoli R/o Wudder, Kangan, Ganderbal.	ST
7.	Kishore Kumar S/o Beeru Ram R/o Nagri Doda, Near ITI Doda, Doda.	SC

**Note:**

- a) The appointees belonging to Kashmir Division shall join in the office of the Registrar Judicial, Srinagar wing of the High Court and those belonging to Jammu Division shall join in the office of the Registrar Judicial, Jammu wing of the High Court within a period of 15 days from the date of issuance of this order. In case any appointee fails to join within the stipulated period, his appointment shall be deemed cancelled without any further notice.
- b) The Registrar Judicial, Srinagar/Jammu shall get the testimonials and antecedents of the newly appointed candidates verified from the concerned authority, before drawing their salary.

- c) The appointments are subject to the condition that if anything adverse is found against any appointee during the course of verification of his character, antecedents or the testimonials, appointment of such candidate shall be liable to be terminated/cancelled without any notice.

**By Order**

  
(Jawad Ahmed)  
Registrar General

**No:34368-79/RG/NG**

**Dated: 26.07.2021**

**Copy of the above forwarded to:**

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Srinagar.
2. Secretary to Hon'ble Mr/Mrs Justice \_\_\_\_\_  
..... for information of their Lordships.
3. Registrar Vigilance, High Court of J&K, Srinagar.
4. Registrar Rules, High Court of J&K, Srinagar.
5. Registrar Computers, High Court of J&K, Srinagar.
6. Registrar Judicial, High Court of J&K, Srinagar/Jammu.  
.....for information.
7. Director information, Jammu and Kashmir, with the request that the order be published in the two daily English Newspapers having wide circulation in the UTs of Jammu & Kashmir and Ladakh.
8. Central Project Coordinator, e-Courts, Srinagar for uploading the same on the official website of the High Court.
9. Director Finance, High Court Main wing, Srinagar.
10. Accounts Officer, High Court of J&K, Jammu/Srinagar  
... for information and necessary action.
11. S/Shri \_\_\_\_\_  
..... for information and compliance.
12. Office file.

  
Registrar General